

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

ROCANA INFRASTRUCTURE PRIVATE LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	Rocana Infrastructure Private Limited
2.	Date of Incorporation of Corporate Debtor	11/12/2009
3.	Authority under which Corporate Debtor is Incorporated / Registered	RoC-Chennai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45400TN2009PTC073884
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	New No. 21, Old No.23, Padmanabhan Street, T.Nagar, Chennai - 600 017
6.	Insolvency Commencement Date in respect of Corporate Debtor	20-01-2020
7.	Estimated Date of closure of Insolvency Resolution Process	18-07-2020
8.	Name and the Registration Number of the Interim Resolution Professional	Renuka Devi Rangaswamy, Registration No. IBBI/IPA-001/IP-P01863/2019-20 / 12871
9.	Address and E-Mail of the Interim Resolution Professional, as Registered with the Board	Arthi Illam, #9., Jothi Nagar, 3rd Street, Uppilipalayam Post, Coimbatore - 641015 jrassociatescbe@gmail.com
10.	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional.	Arthi Illam, #9., Jothi Nagar, 3rd Street, Uppilipalayam Post, Coimbatore - 641015 jrassociatescbe@gmail.com
11.	Last Date for Submission of Claims	06-02-2020
12.	Classes of Creditors, If any, Under Clause (B) of Sub-Section (6a) of Section 21, ascertained by the Interim Resolution Professional	Name the class(es): Not available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three Names for Each Class)	Not applicable
14.	(A) Relevant Forms and (B) Details of Authorized Representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the ROCANA INFRASTRUCTURE PRIVATE LIMITED on 20-01-2020.

The creditors of ROCANA INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit a proof of their claims on or before 06/02/2020 to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date 23.01.2020
Place: Coimbatore




Renuka Devi Rangaswamy
Interim Resolution professional
Rocana Infrastructure Private Limited